

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 142 of 2020

IN THE MATTER OF:

Kapil Jain

....Appellant

Vs.

Registrar of Companies & Anr.

....Respondents

Present:

**For Appellant: Ms. Ekta Mehta, Advocate
Mr. Shreyans Singhvi**

**For Respondents: Ms. Jaikriti S. Jadeja, Advocate for R-2
Mr. Jeevesh Mehta for R-1 (ROC)**

O R D E R
(Virtual Mode)

05.01.2021: The Learned Counsel appearing on behalf of the Respondent No.1 seeks time to file the Reply Affidavit. Allowed to file the same within two weeks. Rejoinder, if any, may be filed before the next date of hearing. Respondent No. 2 has already filed the Reply Affidavit which is taken on record.

Let the matter be fixed on **21st January, 2021.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

sa/kam